

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE EIGHTEENTH DAY OF MARCH, 1987

Present : Hon'ble Shri Ch. Ramakrishna Rao ... Member (J)

Hon'ble Shri P. Srinivasan ... Member (A)

APPLICATION No. 192/87(F)

Shri S. Hanumanthappa  
C/o Shri GJ Shantappa  
Advocate, High Court,  
No.1849, A/2, 1st Floor,  
2nd Stage, Rajajibagar,  
Bangalore-560 000

... Applicant

(Shri G. Shantappa ... Advocate)

v.

The Superintendent of Post Offices,  
Department of Posts,  
Government of India,  
Bellary Division,  
Bellary-5831102.

... Respondent

This application has come up for admission before this  
Tribunal today, Hon'ble Shri P. Srinivasan, Member (A), made  
the following:-

O R D E R

Shri G. Shantappa for the applicant. In this case a penalty  
of removal from service with immediate effect has been imposed on  
the applicant by the Superintendent of Post Offices, Bellary  
Division, by his order dated 1.12.1986. This was done after  
initiating proceedings under Rule 8 of the Posts and Telegraphs  
Extra Departmental Agents (Conduct and Service) Rules, 1964.

<sup>H</sup> <sub>from</sub> The penalty of removal of service is one of the penalties that  
can be imposed under rule 7 of the said rules. Rule 10 of the  
said rules provides for an appeal to the next higher authority.  
The applicant has not filed that appeal. Therefore, the applicant  
has not exhausted all the remedies available to him under the  
relevant rules applicable to him. In terms of Section 20 of the  
Administrative Tribunals Act, 1985, an application shall not  
ordinarily be admitted unless all remedies available under the

P. S. Shantappa